

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.471/PUN/2020
निर्धारण वर्ष / Assessment Year : 2015-16

Ratnabai Girdharilal Ramrakhya, C.S.No.306, Behind Toll Naka, Nanod Mata Nagar, Dondaicha, Dhule 425 408 PAN : AHMPR9288C	Vs.	PCIT-1, Nashik
Appellant		Respondent

Assessee by None
Revenue by Shri J.P. Chandrakar
Date of hearing 08-10-2021
Date of pronouncement 08-10-2021

आदेश / ORDER

PER R.S. SYAL, VP :

This appeal by the assessee is directed against the order passed by the PCIT-1, Nashik on 18-03-2020 passed u/s.263 of the Income-tax Act, 1961 in relation to the assessment year 2015-16.

2. Before us, the assessee has filed a letter dated 07.10.2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

“This is the assessee’s appeal against the revision order u/s.263 for A.Y.2015-16. It is submitted that in the asst. order passed u/s.143(3) r.w.s.263, the A.O. has accepted the claim of the assessee and no addition has been made. Hence, it is submitted that the present appeal filed against the revision order u/s.263 has become infructuous and therefore, the assessee prays for withdrawal of the present appeal. The assessee would be grateful if the appeal is permitted to be withdrawn.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 08th October, 2021.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 08th October, 2021
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The PCIT(A)-1, Nashik
3. The JCIT, Dhule Range, Dhule
4. DR, ITAT, 'A' Bench, Pune
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	08-10-2021	Sr.PS
2.	Draft placed before author	08-10-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		